

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 508/TT/2019

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 765 kV D/C Darlipalli TPS (NTPC)-Jharsuguda (Sundergarh) Pooling Station transmission line along with 02 Nos. of 765 kV line Bays at Jharsuguda (Sundergarh) PS in the Eastern Region

Date of Hearing : 24.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd.
& 6 Others

Parties present : Ms. Rohini Prasad, Advocate, BSPHCL
Shri A. K. Verma, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of 765 kV D/C Darlipalli TPS (NTPC)-Jharsuguda (Sundergarh) Pooling Station Transmission Line along with 02 Nos. of 765 kV line Bays at Jharsuguda (Sundergarh) PS in the Eastern Region. The COD of the instant asset was approved as 26.4.2017 vide order dated 21.11.2017 in Petition No. 70/TT/2017 read with order dated 23.4.2019 in Review Petition No. 05/RP/2018. The entire scope covered under the project is completed and the instant petition consists of the all assets within scope of the project.



3. The representative of the Petitioner submitted that the Commission vide order dated 21.11.2017 in Petition No. 70/TT/2017, initially approved date of commercial operation of only Circuit-1 along with its associated bay at Jharsuguda (Sundergarh) end and also restricted the capital cost of transmission line at pro-rated cost for 20.54 km as against 37 km projected in Investment Approval. Subsequently, vide order dated 23.4.2019 in Review Petition No. 05/RP/2018, the Commission approved the date of commercial operation for both the circuits as 26.4.2017. He submitted that the marginal increase in cost, despite decrease in the line length, was primarily on account of increase in tower quantity as per actual site conditions and actual rate of tower parts and conductor than the estimated, and requested to allow the tariff as prayed in the petition.

4. Learned Counsel for BSPHCL, Respondent No.1, sought two weeks' time to file reply to the petition. The Commission observed that BSPHCL has not been filing reply in time and has been asking for extension of time to file reply on a regular basis in almost all petitions. The Commission while granting time in the instant matter directed BSPHCL to file reply in future in all petitions in time and observed that no extension of time will be granted in future.

5. The Commission observed that despite the Public Notice dated 14.1.2020 directing the beneficiaries/ Respondents to file reply in the matter, none of the Respondents have filed their reply in the matter. The Commission further directed BSPHCL, to file its reply by 7.9.2020 and the Petitioner to file its rejoinder, if any, by 14.9.2020. The Commission further directed the Parties to adhere to the above-specified timeline and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

